

made available, except for 80 of them. Is this correct?

Shri K. D. Malaviya: We are trying to find accommodation for everyone. Naturally, it might take a little time. We hope that we shall look after the comforts of all the staff.

Legal aid to Scheduled Castes and Scheduled Tribes

*2030. **Shri Siddiah:** Will the Minister of Home Affairs be pleased to refer to the reply given to Starred Question No. 797 on the 4th December, 1957 and lay a statement on the Table showing:

(a) whether the schemes have since been formulated in regard to the grant of free legal aid to the Scheduled Castes and Scheduled Tribes in the Union Territories;

(b) if so, the details of the schemes;

(c) whether there is a proposal to sanction grants to various States for the above purpose during 1958-59; and

(d) if so, the total amount set part for each State?

The Deputy Minister of Home Affairs (Shrimati Alva): (a) Schemes for giving free legal assistance to the Scheduled Castes have been received from Delhi and Himachal Pradesh. There is no need for such assistance in the Andaman and Nicobar Islands and in the Laccadive Islands. Proposals from Manipur and Tripura are still awaited.

(b) Himachal Pradesh Administration have not given any details of their scheme which is likely to cost Rs. 5,000 during the year. Delhi Administration have provided Rs. 3,000 for giving legal aid in the form of lawyer's fee, court fee etc. in eviction and debt redemption cases.

(c) Yes.

(d) A statement is laid on the Table of the Lok Sabha in respect of those States only from which proposals have so far been received. [See Appendix VIII, annexure No. 124].

Shri Siddiah: May I know why Mysore, Madras and some other States have not been given any allotment?

Shrimati Alva: We have not received any information from these two States yet.

Shri Siddiah: May I know whether the Kerala Government had recommended separate allotment for Scheduled Castes, and if so, why that recommendation has not been accepted by Government?

Shrimati Alva: The figure regarding Kerala is given in the statement. If they had asked for a separate allotment, it must be under examination.

Shri Thimmalah: May I know in which cases this legal aid should be utilised by the State Governments?

Shrimati Alva: I have made it very clear. It is in eviction and debt redemption cases.

श्री नवल प्रभाकर : क्या मैं जान सकता हूँ कि पिछले दो वर्षों में कितने लोगों ने लीगल एड के लिए प्रार्थना-पत्र दिए और उनको कितना रुपया दिया गया।

Shrimati Alva: I have no information on that.

Shri Dasaratha Deb: May I know whether the Tripura Administration has made any recommendation to provide such legal aid to the Scheduled Tribes of Tripura?

Shrimati Alva: Tripura is not in the statement which I have laid on the Table of the House. We have not heard anything from Tripura.

Shri M. R. Krishna: Since very few members of the Scheduled Castes are benefited by this scheme, do the Government of India propose to give proper publicity to this? May I also know whether the Government of India would give this assistance direct to the parties if they assure the Government of India that they would bear 50 per cent of the costs?

Shrimati Alva: No, Sir. We give nothing directly to the parties. It is a problem that the State Governments undertake; and, we share 50—50.

Smuggling of Arms

*2031. **Shri V. C. Shukla:** Will the Minister of Home Affairs be pleased to state:

(a) whether it is a fact that some smuggled arms of foreign make have been recently captured from some dacoits in Madhya Pradesh; and

(b) if so, the action taken by Government to stop such smuggling of arms?

The Minister of State in the Ministry of Home Affairs (Shri Datar): (a) and (b). The requisite information is being collected and will be laid on the Table of the House.

I have received some information; but it is vague. They say that some arms have been discovered. We are pursuing the matter with the State Government. As soon as the information is available, we shall lay it on the Table.

Shri V. C. Shukla: I do suspect strongly that these brand new American weapons that have been captured in Madhya Pradesh have been some of the many that have been smuggled into India in order to disturb the law and order situation here. May I know if the Government is investigating this aspect of the question also?

Shri Datar: We shall convey the information to the State Government and call for full information.

Shri V. C. Shukla: May I know whether the dacoit menace in Madhya Pradesh has taken a very serious turn at this time? In view of this, are the Government considering any measures to help the State Government to check this menace?

Shri Datar: Whenever the State Government ask for help, we do give them.

Shri Raghunath Singh: What is the make of these arms? What is the country of origin?

Shri Datar: That itself is a matter on which the State Government will throw light.

Shri Raghunath Singh: But, you have got the arms. We want to know what is the make of those arms and what is the country of origin.

Shri Datar: All the information I have got is that arms of foreign make have been discovered. What this 'foreign' is, has to be made clear by the State Government.

Mr. Speaker: They have not yet been investigated; what is the good of pursuing this?

Shri Joachim Alva: Is Government aware that the late Brigadier Wingate practised his strategy in the gules of Madhya Pradesh before he took his Chindits to Burma? Is Government also aware that the jungles of Madhya Pradesh offer a suitable place for all these exploits?

Mr. Speaker: That is Geography.

सेठ गोबिंद दास : प्रभु: मंत्री जी ने यह कहा कि ये बन्दूक और हथियार बाहर के बने हुए हैं। क्या इस बात का पता लगा है कि इन में से कुछ हथियार एक या दो, अमरीका के बने हुए हैं और वे ऐसे हथियार हैं जो अमरीका ने पाकिस्तान को दिये थे और वे वहाँ से इस क्षेत्र में पहुँचे?

Shri Datar: I should like to request the hon. Member to wait until I get the information from the State Government.

Kutab Minar

*2032. { **Shri D. C. Sharma:**
Shri Raghunath Singh:
Shri S. C. Samanta:
Shrimati Ila Palchoudhuri:
Shri K. B. Malviya:

Will the Minister of Scientific Research and Cultural Affairs be pleased to refer to the reply given to